

By Email

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-15/2013(Pt)/5066/A

From :- Smti. K. Newar,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri Abhijit Bhattacharyya,  
Presiding Officer/Member,  
Motor Accident Claim Tribunal,  
Nalbari.

Dated Guwahati, the 30<sup>th</sup> August, 2018.

Sub:- **Casual leave along with station leave permission.**

Ref:- Your letter No.MACT/N/1772, dtd. 27.08.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 01.09.2018 along with headquarter leave permission w.e.f. the evening of 30.08.2018 till the morning of 04.09.2018, has been ~~granted~~ <sup>✓</sup> ~~rejected~~.

The District and Sessions Judge, Nalbari, will remain in charge of the Court and Office of M.A.C.T., Nalbari, during your absence on leave.

Yours faithfully,

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-87/1998/5067/A, dated 30.8.18

*Rohar*

Copy to:

1. The District and Sessions Judge, Nalbari, for information and necessary action.

Sd/-

**JT. REGISTRAR (VIGILANCE)**